

आदेश दि. 17.10.2019 एवं 08.07.2020 के अनुपालन में

To,

The Registrar,  
The National Green Tribunal,  
Principal Bench,  
New Delhi

[e-mail: judicial-ngt@gov.in](mailto:judicial-ngt@gov.in)

Ref.

2463/04-590/20

Dt. 06-08-2020

Sub:-

Compliance to the direction issued on 17.10.2019 & 08.07.2020 by Hon'ble National Green Tribunal in O.A. No 800/2019 Anandpuri, Ward No- 90, New Adarsh Nagar, Agra vs. State of Uttar Pradesh.

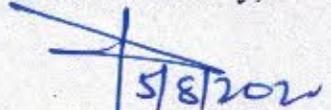
Sir,

With reference to the subject mentioned above, kindly find enclosed herewith the compliance report of the directions issued on dt.17.10.2019 & dt. 08.07.2020 by Hon'ble National Green Tribunal in O.A. No 800/2019 Anandpuri, Ward No- 90, New Adarsh Nagar, Agra vs. State of Uttar Pradesh.

The aforesaid compliance report is being submitted for perusal please.

Encl: As above.

Yours Sincerely,

  
(Prabhu N.Singh)

District Magistrate,  
Agra

**Compliance report in pursuant to direction issued by Hon'ble NGT on dt.08.07.2020 & 17.10.2019 in matter of O.A. No 800/2019 Anandpuri, Ward No. 90, New Adarsh Nagar, Agra Vs. State of Uttar Pradesh.**

Hon'ble National Green Tribunal in O.A. No 800/2019 Anandpuri, Ward No. 90, New Adarsh Nagar, Agra Vs. State of Uttar Pradesh passed the following order on dt.17.10.2019:-

*"Grievance in this application is against illegal extraction of ground water by Kishan Singh for commercial purpose in Anandpuri Colony, New Adarsh Nagar, Bulkeshwar, Agra.*

*Let the District Magistrate, Agra look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within one month by e-mail [www.judicial-ngt@gov.in](mailto:www.judicial-ngt@gov.in)."*

Further Hon'ble Tribunal passed an order dt. 08.07.2020 to submit the compliance report providing the last opportunity to the District Administration.

In compliance of the order dt. 17-10-2019 of Hon'ble Tribunal, inspection was conducted by the Regional office, U.P Pollution Control Board, Agra on dt.06.03.2020 and submitted the report in the office of the District Magistrate, Agra. In furtherance of the report Additional District Magistrate issued direction on dt.02.06.2020 to Secretary, Agra Development Authority, G.M-Torrent Power Limited and Additional City Magistrate-I to take necessary action against M/s Bishan Devi R.O Plant of Shri Kishan Singh operational in residential area of New Adarsh Nagar, Bulkeshwar, Agra and to submit the action taken report.

In compliance of the order of Hon'ble Tribunal dt. 17-10-2019, electricity was disconnected on dt.29.07.2020 (Annexure-1) by M/s Torrent Power Ltd. A case has been registered under section-16 of U.P Town Planning and Development Rule, 1973 by development authority (Annexure-2). A report regarding closure of the M/s Bishan Devi R.O Plant of Shri Kishan Singh has been submitted by Additional City Magistrate-I on dated 15.07.2020 (Annexure-3). The premise was also sealed by the District Administration. The Photographs of sealing is shown below:-

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The order passed by the Hon'ble Tribunal has been duly complied with.

*B.P. Yadav*  
04/8/20  
(B.P. Yadav)  
Regional Officer  
UPPCB

*Prabha Kant Awasthi*  
4/8/20  
(Prabha Kant Awasthi)  
ADM(City)

*5/8/20*  
District Magistrate